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BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P (I.B) No.443/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21st September 2017, 10.30 A.M

Name of the Company	Rudra Mercantile Pvt.Pvt. -Vs- Hari Machine Limited.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. S.K Singhi Adv.
Riti Basu Adv.
Subhadeep Basu Adv.
Debasish Bhattacharya Adv.

Hari Machines

Basu.
21/09/2017.
[For S.K Singhi & Co.]

10. Luvish Agrawal

Rudra Mercantile
(operational creditor)

Agrawal
21/9/17

ORDER

Ld. Counsel for the petitioner and the respondent are present.

Ld. Advocate for the petitioner has filed affidavit of service and the Ld. Advocate for the respondent informed that he may be permitted to file Vakalatnama by the end of the day. Prayer is allowed. Respondent may file Vakalatnama by the end of the day. Reply, if any, may be filed within 7 days from today with a copy in advance to the opposite party.

List the matter on 11/10/2017.

Sd/-

(Jinan K.R.)
Member (J)

Sd/-

(Vijai Pratap Singh)
Member (J)